

**THE GOVERNMENT OF HYDERABAD
(CONSTRUCTION OF REFERENCES)
REGULATION, 1359 F.**

No. VII of 1359 F.

CONTENTS.

Sections.

- 1. Short title and commencement.**
 - 2. Construction of references to certain authorities.**
-

*** THE GOVERNMENT OF HYDERABAD
(CONSTRUCTION OF REFERENCES)
REGULATION, 1859 F.**

No. VII OF 1859 FASLI.

WHEREAS it is expedient to provide for the construction of references to certain authorities ;

NOW, THEREFORE, in exercise of the authority vested in me for the administration of the Hyderabad State and of all other powers enabling me in this behalf, I hereby make the following Regulation :—

1. (1) This Regulation may be called the Government of Hyderabad (Construction of References) Regulation, 1859 F. Short title and commencement.

(2) It shall come into force on the 1st day of Bahman, 1359 Fasli (December, 1949).

2. All regulations and all notifications, orders, rules, by-laws or other instruments which immediately before the commencement of this Regulation were in force in the Hyderabad State or any part thereof shall be construed as if references to the Military Governor were references therein to the Chief Civil Administrator or to a Member of the Military Government or of the Government were references to the corresponding Member of the Council of Ministers. Construction of references to certain authorities.

